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**Bharat Commercial Company Ltd.**

**2418. Shri S. M. Banerjee:** Will the Minister of Finance be pleased to state:

(a) whether Bharat Commercial Company Calcutta was fined Rs. 25 lakhs by the Customs in an adjudication;

(b) whether their appeal was also rejected in July, 1962; and

(c) whether in the adjudication proceedings facts have been revealed as to how Government are being cheated by some Indian and foreign firms?

**The Minister of Finance (Shri Morarji Desai):** (a) to (c). In connection with a quantity of about 5800 bales of jute goods sought to be shipped to America by M/s. Bharat Commercial Company in 1961, the Calcutta Customs authorities took penal action under the Sea Customs Act and the Foreign Exchange Regulation Act. The jute goods were confiscated and an option given to the owners to pay a fine of Rs. 25 lakhs in lieu of confiscation. A revision application filed by the firm was rejected by the Government of India in July, 1962. It is reported that the firm has since taken the matter to court. The Additional Collector of Customs, Calcutta had held that F.O.B. or invoice values as declared in the shipping bills and the "G.R. I forms" were wrong, and that, irrespective of the values so declared, M/s. Bharat Commercial Company were to receive the full value of the goods shipped.

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**Under invoicing in Export of Manganese Ore**

**2419. Shri S. M. Banerjee:** Will the Minister of Finance be pleased to state:

(a) whether it is a fact that certain firm in Bombay was raided for under invoicing in the export of Manganese ore recently;

(b) if so, the name of this firm; and

(c) what action has been taken against this firm?

**The Minister of Finance (Shri Morarji Desai):** (a) Yes, Sir.

(b) It is reported that the firm has been operating in two names, viz., Messrs. R. Landaur & Company (Private) Limited and Messrs. Friedlander Ores & Metals (Private) Limited, Bombay.

(c) Investigations in the matter are in progress.

3  
**Campus Projects**

**2420. Shri Mansinh P. Patel:** Will the Minister of Education be pleased to state:

(a) whether the scheme of Campus Projects in Secondary Education has been continued in Gujarat State during this year;

(b) if so, the provision made therefor during 1962-63;

(c) whether fresh applications have been invited for the purpose, and

(d) if so, the details thereof?

**The Minister of Education (Dr. K. L. Shrimali):** (a) and (b). Under the scheme, grants are given in three or four instalments to High Schools/Higher Secondary Schools and the Colleges/Universities for the construction of recreational amenities, with a component of "Shramdan" from students. The projects approved during the years 1957-58 to 1961-62 have continued to be given grants during the current year too. No specific allocations are made for any State/University. The total provision for the scheme for 1962-63 is Rs. 25 lakhs.

(c) and (d). No, Sir. This will be done after the rules and conditions for 1962-63 are finalised.

3  
**Basic Education**

**2421. { Shrimati Jamunadevi:  
 { Shri P. R. Chakraverti:**

Will the Minister of Education be pleased to state:

(a) the steps that have been taken by Government to study the working of Basic Education in different States and to find how far it has achieved its objectives;

(b) whether attempts have been made to follow a certain pattern of Basic Education;

(c) if so, on what lines; and

(d) what is the number of Basic Education Schools in Madhya Pradesh at present?

The Minister of Education (Dr. K. L. Shrimali): (a) The Government of India has set up a National Board of Basic Education for the purpose.

(b) No, Sir.

(c) Does not arise.

(d) In 1959-60 which is the latest year for which statistical information is available with the Government of India, the number of Basic Schools in Madhya Pradesh was as follows:

Junior Basic Schools.	2369
Senior Basic Schools.	297
Post Basic Schools.	Nil
<b>Total:</b>	<b>2666</b>

3 अनुसन्धान कर्ताओं को छात्रवृत्तियां

२४२२. श्री युवराज दत्त सिंह : क्या शिक्षा मंत्री यह बताने का कृपा करेंगे कि :

(क) क्या यह सच है कि जनवरी, १९६२ से विश्वविद्यालय अनुदान आयोग ने शोध कार्य करने वाले शिक्षकियों को छात्रवृत्तियां बांटने का काम अपने हाथ में ले लिया है, जबकि इस से पहले यह काम शिक्षा मंत्रालय द्वारा किया जाता था ; और

(ख) क्या जून, १९६२ तक विश्व-विद्यालय अनुदान आयोग इस छात्रवृत्तियों को नहीं बांट पाया था ?

शिक्षा मंत्री (डा० का० ला० श्रीमाली):

(क) अनुसंधान कर्ताओं का छात्र-वृत्तियां प्रदान करने का कार्य विश्वविद्यालय

अनुदान आयोग ने, नवम्बर, १९६१ में, शिक्षा मंत्रालय से ले लिया था ।

(ख) आयोग ने, छात्रवृत्तियों के संबंध में, फरवरी १९६२ में अपने निर्णय घोषित किये और जून, १९६२ से पहले बहुत से अनुसंधान कर्ताओं को उन की छात्रवृत्ति-राशियां भी दे दीं ।

दिल्ली में अवैध शराब

२४२३. श्री युवराज दत्त सिंह : क्या गृह-कार्य मंत्री यह बताने का कृपा करेंगे कि :

(क) क्या यह सच है कि पिछले ६ महीनों में दिल्ली में नाजायज शराब बेचने वालों की संख्या बढ़ गई है ;

(ख) यदि हां, तो इस प्रकार के कितने अपराधों पकड़े गये ; और

(ग) उन को क्या दण्ड दिया गया ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री बातार) : (क) और (ख). १६-२-६२ से १५-६-६२ तक का अवधि में नाजायज शराब का व्यापार करने के सम्बन्ध में पकड़े गये अपराधियों की संख्या बढ़ने का निश्चित कारण बताना सम्भव नहीं है । इस अवधि में यह संख्या ८०२ थी जबकि सन् १९६१ की तत्काल अवधि में यह संख्या ६८२ थी । नाजायज शराब के व्यापार में बढ़ती और अधिक तारियों की अधिक सतर्कता आदि इसके विभिन्न कारण हो सकते हैं ।

(ग) पकड़े गये ८०२ व्यक्तियों में से ४७७ का चालान किया गया है तथा १९१ दंडित हुए हैं । दंडों ठहराये गये व्यक्तियों का दंड गढ़े सजायें निम्न प्रकार हैं :—

व्यक्तियों दो गई सजा

की संख्या

१४ १० रुपये से ३०० रुपये तक विभिन्न जुर्माने ।